

SHRI SITARAM YECHURY (West Bengal): Sir, what is the ruling on? ...*(Interruptions)*... What is the ruling about? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have to give a ruling. ...*(Interruptions)*...

SHRI SITARAM YECHURY: But, Sir, you are giving a ruling on what? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, listen to me. Number one, a point of order was raised by Shri Anand Sharma. I have reserved that ruling.

SHRI SITARAM YECHURY: But, Sir, on that I have to say something. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Before I give that ruling, I will give you an opportunity to make your point. ...*(Interruptions)*... No problem. Before I give a ruling on that, when it comes... ...*(Interruptions)*...

SHRI SITARAM YECHURY: Now, Sir, what is this ruling? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: For that, you have to listen to this ruling. ...*(Interruptions)*... That you have to listen. ...*(Interruptions)*...

SHRI SITARAM YECHURY: No, no. On what matter? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, listen please. ...*(Interruptions)*... Listen to this ruling. ...*(Interruptions)*...

SHRI SITARAM YECHURY: On what matter, Sir? ...*(Interruptions)*...

RULING BY THE CHAIR

MR. DEPUTY CHAIRMAN: Now, please listen to this ruling. ...*(Interruptions)*... Let me come to this ruling. The hon. Chairman, during the Question Hour, had said in the House that the Deputy Chairman would give a ruling at 2.00 p.m.

SHRI SITARAM YECHURY (West Bengal): On what, Sir? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The House knows that. So, I will read it out.

Now, hon. Members, this is a ruling as per the direction of the hon. Chairman, who has announced in the House that the Deputy Chairman would give a ruling.

"Hon. Members, this morning, Shri Sukhendu Sekhar Roy, Member, Rajya Sabha, raised a point of order, asking the Chair to invoke rule 255 against some Members who were persistently not allowing the House to transact its business. I had then

clarified to him that as per rule 255, the Chairman may direct any Member whose conduct, in his opinion, is grossly disorderly to withdraw immediately from the Council and, as such, this rule cannot be applied to a group of Members. Quoting an instance of 2010, Shri Roy then contested that in 2010, rule 255 was invoked against a group of ten Members of the House and asked the Chair to follow the precedent. I told Shri Roy that I would examine the matter and give a ruling. This is what happened when I was present. Subsequently, the hon. Chairman came to the House for the Question Hour. Again, the matter was raised. Then, hon. Chairman said that the ruling would be given by the Deputy Chairman on the subject raised by Shri Roy again and again.

Accordingly, I have seen the records and found that on 9th March, 2010, seven Members of Rajya Sabha were suspended from the services of the House for the remaining part of the Session on a Motion moved by the then Minister of State in the Ministry of Parliamentary Affairs under Rule 256, and not under Rule 255 as quoted by Shri Roy.

As I had said in the House this morning, the Chair is of the opinion that Rule 255 can be invoked against one or two Members of the House if their conduct, in his opinion, is grossly disorderly. But if an action has to be taken against a group of Members who disregard the authority of the Chair or abuse the rules of the Council, persistently and wilfully obstructing the business, then a motion has to be moved in the House under Rule 256 for suspending them from the services of the Council for a period not exceeding the remainder of the Session.

So, that is the point. That is the Chair's view that when a group of Members are obstructing, a motion has to be moved. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, please allow me to say.... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have allowed him. ...*(Interruptions)*... I have allowed Shri Sukhendu Sekhar Roy. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: Sir, while I have no question about the ruling...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now please sit down. ...*(Interruptions)*... Please sit down, Mr. Tiwari. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: Sir, while I have no question about the ruling, I am inviting the attention of the Chair, that I talked about the precedents not only of 2010 but also of 2012, where two TDP Members, Shri Chowdary and Mr. Ramesh, were together asked to leave the House under Rule 255, when the Telangana dispute was going on....*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That was with regard to two Members.

SHRI SUKHENDU SEKHAR ROY: Number two, Rules 256 and 255 are to be read together because 256 is the corollary of Rule 255 to which, possibly, the Chair attention has escaped.*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay: ...*(Interruptions)*... All right. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: Rules 256 and 255 are to be read together because 256 is the corollary of Rule 255. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No discussion on that. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: Sir, in protest against the ruling, we are staging a walkout.

(At this stage, some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: Okay*(Interruptions)*... All right. ...*(Interruptions)*...

SHRI RAJEEV SHUKLA (Maharashtra): Sir, the ruling has been given by the Chair. ...*(Interruptions)*... All arguments should have taken place much before the ruling has been given. ...*(Interruptions)*... Now, the ruling has been given, the matter is settled. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is settled. ...*(Interruptions)*... He has not questioned the ruling. ...*(Interruptions)*... He said he has obeyed the ruling. That is all. He is not questing the ruling. ...*(Interruptions)*... Now, let me come to the Appropriation (No. 2) Bill 2016 and the Finance Bill, 2016 which are to be discussed together ...*(Interruptions)*... Yes; hon. Minister.

GOVERNMENT BILLS

The Appropriation (No. 2) Bill, 2016

and

The Finance Bill, 2016

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Sir, I move:

That Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17, as passed by Lok Sabha, be taken into consideration.